

(c) and (d). The Workers Education Review Committee appointed by the Government to review the working of the scheme has made recommendations for improvement in the scheme. These are being implemented.

Labour Disputes

6331. SHRI G. Y. KRISHNAN: Will the Minister of LABOUR be pleased to state:

(a) the number of cases relating to labour disputes pending before the Labour Tribunal Courts, State-wise;

(b) the reasons for delay in their disposal; and

(c) whether Government have issued instructions that the labour disputes should invariably be disposed of within a specified period?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) A State-wise statement showing the number of cases relating to labour disputes where the Central Government is the appropriate authority, pending before the various Central Government Industrial Tribunal-cum-Labour Courts, as on 31-5-1980 is at Annexure I.

(b) The main reasons for delay in the disposal of cases are:—

(i) stay orders in some of the cases.

(ii) the parties seeking adjournments.

At times, vacancy in the Tribunals also causes some delay.

(c) The Industrial Disputes Act, 1947 does not provide for a specified period within which the awards should be made. However, the position of cases is reviewed from time to time and Presiding Officers are requested to expedite disposal.

Statement

ANNEXURE I

Number of cases relating to labour disputes pending before the Central Government Industrial Tribunal-cum-Labour Courts as on 31-5-80.

S. No.	Name of the State/Union Territory	No. of cases pending
1.	Assam	11
2.	Bihar	217
3.	Chandigarh	24
4.	Delhi	80
5.	Gujarat	7
6.	Goa, Daman & Diu	41
7.	Haryana	5
8.	Himachal Pradesh	23
9.	Jammu & Kashmir	4
10.	Karnataka	2
11.	Kerala	3
12.	Maharashtra	70
13.	Madhya Pradesh	47
14.	Orissa	2
15.	Punjab	9
16.	Rajasthan	12
17.	Tamil Nadu	2
18.	Uttar Pradesh	47
19.	West Bengal	197